

[Shri Rajendra Singh]

service conditions for the railwaymen commensurate with the risk, responsibility and hazards connected with the duties of railwaymen which are peculiar to the railway service and uncommon to other Government services. With these words, I would again counsel the Government. . . .

राजस्थान और अर्सेनिक व्यय मंत्री (डा०
 डे० गोपाल रेड्डी) : दो मिनट बाकी हैं,
 और दो मिनट बोल लीजिये ।

Shri Rajendra Singh: One issue which has been raised by the hon. Members is that since the State Governments are not going to relate the salaries and the emoluments of their employees to the salaries and emoluments of the Central Government employees, it is not in the interests of the economy of the country to allow the Central Government employees to get what others would not get and make them a privileged class. If I remember aright, the hon. Minister who is sitting here, while inaugurating a conference of some departmental union of the employees, rebuked the Central Government employees that they should not insist on getting a better treatment, a privileged treatment, from the Government since the peasantry of this country, the common people of the country, are not having all that they want and for years together they would not have them. Therefore, he went on to say that they must keep out from demanding such things from the Government. I agree that the economy of the country is not such as can permit us to indulge in luxuries. But if it is applicable to the under-dogs, in the words of my hon. friend the professor over there, those who are the top-dogs should also be prepared to make similar sacrifices in the name of the country and in the name of social justice. It is equally justifiable to demand from them that they should make such sacrifice. (Interruptions).

Mr. Chairman: It is 2.30 now.

14.31 hrs.

COMMITTEE ON PRIVATE
 MEMBERS' BILLS AND
 RESOLUTIONS

FIFTY-FIFTH REPORT

Shri Jadhav (Malegaon): I beg to move:

"That this House agrees with the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th February, 1960."

Shri Braj Raj Singh (Ferozabad): I have tabled the following amendment.

"Subject to the condition that the time allotted for the discussion of the resolution regarding quitting the Commonwealth be increased by one hour."

Shri D. C. Sharma (Gurdaspur): I second that amendment.

Mr. Chairman: I believe that granting one hour more is in the discretion of the Chairman who may be there at that time. So, I think this may be held over till that time.

Shri Braj Raj Singh: All right, Sir.

Mr. Chairman: The question is:

"That this House agrees with the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th February, 1960."

The motion was adopted.

14.32 hrs.

RESOLUTION RE: COMPULSORY
 MILITARY TRAINING IN EDU-
 CATIONAL INSTITUTIONS—
 contd.

Mr. Chairman: The House will now resume further discussion of the following Resolution moved by Shri